



Government of Jammu & Kashmir
Revenue Department
Civil Secretariat

Notification
Srinagar, the 22nd August, 2017

SRO:- 342 In exercise of the powers conferred by sub-section (1) of section 6 of the Jammu and Kashmir Wakafs Act, 2001 (Act No III of 2001), the Government, after consulting the Administrator Auqaf Tehsil Samba, hereby notify the land measuring 03 Kanals 18 Marlas Comprising Khasra No.1162 min & 1163 min situated in village Beerpora, Tehsil & District Samba, the details of which are given below, as Wakaf property for the purposes of the said Act;-

	District	Tehsil	Village	Khasra.No	Area		Nature of Property
					K	M	
1	Samba	Samba	Beerpora	1162 min	-	16	Khankah Shops
					-	02	
2.				1163 min	01	16	Compound
					01	04	Khankah
Total					03	18	

By order of the Government of Jammu and Kashmir.

Sd/-
(Mohammad Ashraf Mir)
Commissioner/ Seceraty to Government
Revenue Department

Dated:- 22 -08-2017

No:- Rev/Auq/29/2017

Copy to the:-

1. Commissioner/Secretary to Government, General Administration Department.
- 2 Secretary to Government, Department of Law, Justice & Parliamentary Affairs,
- 3 Deputy Commissioner, Samba.
- 4 Director, Archives, Archaeology & Museums, J&K
- 5 Special officers Auqaf J&K Srinagar.
- 6 General Manger Government Press, Jammu/Srinagar. He is requested kindly Publish the notification in the next issue of Government Gazetteer and supply 20 copies of the said notification to this Department aswell as Special officer Auqaf Srinagar.
7. Administrator Auqaf /Tehsildar Samba,
8. Pvt.Secretary to Commissioner/Secretary to Government Revenue Department
9. I/C Website for hoisting the said notification (SRO) on official Website.
10. Stock file.

(Shuaib Mohammad Naikoo)KAS
Under Secretary to Government
Revenue Department

